generation of power have been permitted to take up coal mining. This is expected to increase domestic coal production.

Stockinvest Abused by Promoters

1893. SHRI MANGAL RAM PREMI : SHRI R.L.P. VERMA :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No.1023 dated March 8. 1996 regarding "stockinvest abused by promoters" and state:

(a) whether the information has since been collected

(b) if so, the details thereof : and

(c) the action proposed by the Government to take against the erring banks, both public sector as well as private sector, responsible for not carrying out the instructions of the RBI?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P.CHIDAMBARAM): (a) to (c). The information is being collected and will be laid on the Table of the House.

Manufacturing of Cars

1894. SHRI N.S.V. CHITTHAN : Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal to manufacture car in Tamil Nadu with foreign collaboration:

(b) if so, the details thereof:

(c) whether its impact on existing Indian manufacturers and production of cars have been examined; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Yes. Sir. The joint venture of Mahindra and Mahindra with Ford Motors of USA and a 100% Subsidiary Unit of Hyundai of Korea have selected Tamil Nadu for setting up their car manufacturing facilities.

(c) and (d) Manufacture of cars has been delicensed with effect from September. 1993. There is thus presently no restriction on creation of additional capacities by existing units or setting up new units. It is expected that this would result in competition. improvement in technology and promote exports.

Social Security Funds for Group Insurance Schemes

1895. SHRI SANAT MEHTA : Will the Minister of FINANCE be pleased to state

(a) whether the Government have provided a Social Security Fund of Rs.100 crores to Life Insurance

Corporation for subsidising the social security measures like Group Insurance Schemes:

(b) if so, the number of agricultural labourers and small artisans covered under these schemes so far; and

(c) the details of the monitoring system of these schemes?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) As on 31.3.1996 about 1.2 crore landless agricultural labourers have been covered under the Landless Agricultural Labourers Group Insurance Scheme of LIC, subsidised from the Social Security Fund. Besides, about 40 lakh people belonging to different occupations (statement attached) have been covered under the Social Security Group Insurance Scheme of LIC, which is also subsidised from the Social Security Fund.

(c) LIC have reported that the claims under the Landless Agricultural Labourers Group Insurance (LALGI) Scheme are lodged by the Block Level Officers or District Rural Development Agency or any other Department authorised by the State Government. The claims under the other Social Security Group Insurance Schemes are lodged by the concerned Nodal agencies. The settlement of claims is reviewed at the Block. District and State level Review Meetings, which are attended by the officials of the State Government and the Life Insurance Corporation of India.

STATEMENT

| S.No | Occupation | Total Number of Lives (covered as on 31.3.1996) |
|------|------------------------------|---|
| 1 | 2 | 3 |
| 1. | Beedi Workers | 8,59,994 |
| 2 | Brick Kiln Workers | 0 |
| 3. | Carpenters | 0 |
| 4. | Cobblers | 42 |
| 5. | Fishermen | 65,729 |
| 6. | Hamals | 24,074 |
| 7. | Handicapped Artisans | 18,712 |
| 8. | Handloom Weavers | 1,60,892 |
| 9. | Handloom & Khadi | 4,563 |
| | Weavers | |
| 10. | Lady Tailors | 16,258 |
| 11. | Leather & Tannery Workers | 589 |
| 12. | Papad Workers attache | d to SEWA 15,105 |

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| 1 | 2 | 3 |
|-----|--------------------------------------|-----------|
| 13. | Physically Handicapped self-empolyed | 1,765 |
| 14. | Primary Milk Producers | 2,95,001 |
| 15. | Rickshaw Pullers/Auto Drivers | 41.504 |
| 16. | Safai Karamcharis | 14.456 |
| 17. | Salt Growers | 45.801 |
| 18. | Tendu Leaf Collectors | 21,20,499 |
| 19. | Scheme for Urban Poor | 1.32.454 |
| 20. | Forest Workers | 1.47.519 |
| 21. | Sericulture | 221 |
| 22. | Toddy Tappers | 526 |
| 23. | Powerloom Workers | 0 |
| | TOTAL | 39.65.704 |

Industrial Alcohol

1896. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Union Government have worked out any shceme to rationalise levies and duties imposed on the various State Governments on industrial alcohol particularly in the State of Maharashtra.

(b) if so, the details thereof;

(c) whether molasses from Khandasari units is likely to be utilised for increasing the supply of industrial alcohol; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) Government formulates its policies and schemes regarding levies and duties to be imposed on various items of manufacture including industrial alcohol which are incorporated in the Annual Budget

(c) and (d) the Central Government does not regulate distribution of molasses, including Khandasari molasses, after rescinding the Molasses Control Order. 1961 on 10th June, 1993

Utilization of the Services of Retired Judges

1897. SHRI SOUMYA RANJAN : Will the Minister of LAW AND JUSTICE be pleased to state .

(a) whether the Government propose to utilise the services of retired Supreme Court/High Court Judges to reduce the pendency of cases in Supreme Court and High Courts:

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS. LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c). The Government has not favoured the appointment of retired Judges in the Supreme Court and the High Courts.

Employment on Fake SC/ST Certificates in Banks

1898. SHRI RAJIV PRATAP RUDY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that several hundred non-SC/ST candidates are in employment in nationalised banks all over the country by producing fake caste certificates:

(b) if so, the number of such cases detected during the last three years, bank-wise;

(c) the action taken or proposed to be taken against such candidates: and

(d) the steps taken to prevent such incidents in future?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (d). The information is being collected and will be laid on the Table of the House

[Translation]

Joint Venture between Indo-Japan

1899. DR. SAHEBRAO SUKRAM BAGUL : Will the Minister of INDUSTRY be pleased to state .

(a) whether any discussion regarding joint venture between the Union Government and Suzuki Motor Corporation was held recently; and

(b) if so, the details of the outcome of talks and the action taken by the Union Government thereon?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) (a) Yes. Sir. Discussions between the Industry Minister and Mr. O. Suzuki, President, Suzuki Motor Corporation were held on 4th and 5th July, 1996.

(b) The discussions resolved to the satisfaction of both parties, the approach to be taken on several issues such as the broad parameters for expansion, transfer of technology etc. of Maruti Udyog Limited.

[English]

Impact of Price Rice on Foreign Debt

1900. SHRI SUSHIL CHANDRA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that the recent hike in power tarriffs by many States and the steep increase in the prices of petroleum products by

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